

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AHMEDABAD "A" BENCH, AHMEDABAD**

**BEFORE SHRI P.M. JAGTAP, VICE PRESIDENT AND  
Ms. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No.1028/Ahd/2018**

Shreenika Foundation,  
G/2, Sandhya Park Society,  
Near Avdhoot Society,  
Vishwamitri Road,  
Manjalpur,  
Vadodara – 390 011.  
[PAN – AASTS 3927 N]  
(Appellant)

vs. Commissioner of Income Tax  
(Exemptions), Ahmedabad.

(Respondent)

Appellant by : Shri Manish J. Shah, A.R. &  
Shri Rushin Patel, A.R.  
Respondent by : Shri Vijay Kumar Jaiswal, CIT DR

Date of hearing : 31.05.2022  
Date of pronouncement : 15.06.2022

**ORDER**

**PER SUCHITRA KAMBLE, JUDICIAL MEMBER :**

This is an appeal filed by the assessee against the order dated 16.02.2018 passed by the CIT(Exemptions), Ahmedabad.

2. At the time of hearing, Ld. AR of the assessee sought permission to withdraw the present appeal.
3. The Id. Departmental Representative has no objection for withdrawal of the assessee's appeal.
4. Therefore, in view of these facts, we allow the withdrawal of the appeal filed the assessee and accordingly appeal of the assessee is dismissed as withdrawn.

5. In the result, appeal filed by the assessee is dismissed.

Order pronounced in the open Court on this 15<sup>th</sup> day of June, 2022.

*Sd/-*  
**(P.M. JAGTAP)**  
Vice President

*Sd/-*  
**(SUCHITRA KAMBLE)**  
Judicial Member

**Ahmedabad, the 15<sup>th</sup> day of June, 2022**

***PBN/\****

*Copies to:* (1) *The appellant*  
(2) *The respondent*  
(3) *CIT*  
(4) *CIT(A)*  
(5) *Departmental Representative*  
(6) *Guard File*

*By order*

*Assistant Registrar*  
*Income Tax Appellate Tribunal*  
*Ahmedabad benches, Ahmedabad*